

(d) To the extent that it has not been possible to fill vacancies in the National Cadet Corps through regular officers or suitable re-employed service officers, preference will be given to such of the E.C.Os. as are unable to obtain permanent commissions.

(e) 254 E.C.Os. have since been selected for appointment. As for the National Cadet Corps, applications are being received and the final result will be known only after the Selection Boards have examined them.

रेडियो लाइसेंस

1662. श्री मोहन स्वरूप : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने हाल में ऐसे हजारों लोगों का पता लगाया है, जिन्होंने अपने रेडियो के लिये लाइसेंस नहीं लिये थे ;

(ख) यदि हां, तो लोगों की संख्या कितनी है ; और

(ग) उनके विरुद्ध क्या कार्यवाही की गई है ?

संसद-कार्य तथा संचार विभाग में राज्य-मंत्री (श्री इ० कु० गुजराल) : (क) जी हां ।

(ख) 1966 के कैलेण्डर वर्ष के दौरान बिना लाइसेंस के 1,19,734 रेडियो सेटों का पता लगाया गया था ।

(ग) बिना लाइसेंस रेडियो सेट रखने वाले व्यक्तियों को नोटिस भेजे जाते हैं, जिसमें शुल्क और एक वर्ष के शुल्क के बराबर अधिभार की अदायगी करके लाइसेंस लेने के लिए कहा जाता है । उन व्यक्तियों के विरुद्ध जो दूसरी बार नोटिस मिलने के बाद भी लाइसेंस नहीं लेते भारतीय तार अधिनियम और/या भारतीय बेतार टेलीग्राफी अधिनियम के अंतर्गत कानूनी

कार्रवाई की जाती है । लेकिन अधिकांश व्यक्ति अधिभार और लाइसेंस-शुल्क की अदायगी कर देते हैं ।

प्रगतिशील छात्र संघ, पटना द्वारा ज्ञापन

1663. श्री विभूति मिश्र :

श्री क० ना० तिवारी :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उनको, जब वह पटना के दौरे पर गये थे, पटना के प्रगतिशील छात्र संघ ने एक ज्ञापन दिया था ;

(ख) यदि हां, तो उसका व्यौरा क्या है ; और

(ग) इस बारे में सरकार की या प्रतिक्रिया है ?

शिक्षा-मंत्री (डा० त्रिगुण सेन) : (क) जी हां ।

(ख) ज्ञापन में जो प्रमुख सुझाव दिया गया है वह यह है कि महाराष्ट्र की ग्राम शिक्षण मुहोम की तरह का एक प्रौढ़ साक्षरता आन्दोलन बिहार में चलाया जाए ।

(ग) ज्ञापन को बिहार सरकार के पास उनकी सम्पत्ति जानने के लिये भेज दिया गया है ।

Extermination of Persons from States

1664. Shri M. R. Krishna: Will the Minister of Home Affairs be pleased to state:

(a) in how many States, organisations have been formed to oust the persons not belonging to those States; and

(b) whether Government were approached by the minorities in the States where they are threatened to intervene and help?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) and (b). No such organisations have been formed in Haryana, Madras, Laccadives, Tripura, Punjab, Madhya Pradesh, Mysore, Andmans and Nicobar Islands, Goa, Daman and Diu, Bihar, NEFA, Manipur and Delhi. Information from other States/Union Territories is being collected and will be laid on the Table of the House.

Regulation regarding attendance of Lunches by Diplomats

1665. Shri Eswara Reddy: Will the Minister of Home Affairs be pleased to state:

(a) whether Government have any standing orders regarding Government employees attending receptions, dinners, lunches etc. given by foreign diplomats;

(b) whether any instance of violation of these orders has come to the notice of Government recently or any complaints received to that effect; and

(c) if so, the action taken thereon?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) Yes, Sir.

(b) and (c). The information is being collected and will be laid on the Table of the House as soon as possible.

N.C.C. Scheme

**1666. Shri Eswara Reddy:
Shri Indrajit Gupta:**

Will the Minister of Education be pleased to state:

(a) whether it is a fact that over 750 students of the Delhi University face detention because they have failed to secure 75 per cent attendance at N.C.C. parades;

(b) whether it is also a fact that the Academic Council's discussion on N.C.C. Scheme has revealed several defects in its working; and

(c) if so, the action taken in the matter?

The Minister of Education (Dr. Triguna Sen): (a) According to the information available with the University, 767 students in the various colleges were reported to be short of attendance in N.C.C. parades in January, February, 1967. The University authorities presume that majority of these students might have made up the shortage by the end of the Session.

The Academic Council of the University has since decided that in the case of students in the First and Second Year classes, whose shortage is not more than 25 per cent, the shortage be condoned on the condition that they would make up the deficiency so condoned in the next higher class. This concession is, however, not applicable to students of Final Year classes.

(b) and (c). The question of continuance of the scheme was discussed by the Academic Council at their meeting held on April 6, 1967. Some members expressed the opinion that the training given to the students was not effective and was not serving a useful purpose. As authorised by the Council, the Vice-Chancellor has appointed a Committee to conduct a survey to find out ways and means of improving the N.C.C. training and achieving the expected objectives.

Defence of India Rules

**1667. Shri P. Ramamurti:
Shri A. K. Gopalan:**

Will the Minister of Home Affairs be pleased to state:

(a) in how many cases action was taken in Tripura under the Defence of India Rules during the period from 1st July, 1966 to 17th March, 1967;

(b) the details of the cases in which D.I.R. was applied during this period;

(c) whether Government have received complaints regarding the misuse of the D.I.R.; and